

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C).....CC No(s).
19536/2015

(Arising out of impugned final judgment and order dated 27/03/2015
in CWP No. 64999/2014 passed by the High Court Of Judicature at
Allahabad)

ARCHNA

Petitioner(s)

VERSUS

DEPUTY DIRECTOR CONSOLIDATION, AMROHA AND OTHERS Respondent(s)
I.A. 1/2015(with c/delay in refiling SLP and office report)

Date : 29/02/2016 This application was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N.V. RAMANA
[IN CHAMBER]

For Petitioner(s) Petitioner-in-person

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay in refiling the SLP is condoned.

(USHA BHARDWAJ)
AR-CUM-PS

(S.S.R. KRISHNA)
ASSISTANT REGISTRAR